

published from Agra, obsolete and out of date technique and equipment removed from elsewhere is being used by the local telephone authorities in an attempt to install Cross Bar telephone exchange in Agra despite Central Government's policy to encourage latest technique and assurance to install electronic telephone exchange in Agra. If succeeds, the move will add to the woes of telephone users of Agra who are already fed up with the unsatisfactory telephone service besides wasting the money from the public exchequer.

I would request the Hon. Minister of Communications to immediately intervene in the matter and get an electronic exchange installed in Agra. The former Minister of Communications had already made an announcement to this effect at Agra.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, through you, I would like to tell the Central Government that an amount of rupees 3000 crores is outstanding against the Central Government as this amount has not been paid to the U.P. Government for the last one year. The State Government should have made efforts to get this amount last year from the Centre as it was the sanctioned amount, but the Government remained entangled in other things instead. An amount of Rs. 1370 crore is the sanctioned grant for the year 1990-91, but the payment has yet to be made. Sanctioned loan amounting to Rs. 787 crore has yet to be received. An amount of Rs. 139 crores pertaining to family welfare for the last and the current year is also outstand-

ing. Besides, an amount of Rs. 700 crores relating to Anpara project has also not been given. Thus, the total arrears come to over Rs. 3000 crores. As a result, the development works throughout the State are held up. Since the Hon. Minister of Parliamentary Affairs is present in the House, I would request him to pay attention to it and tell us the time by which the outstanding amount would be paid.

12.06 hrs.

Re. Murder of 19 Pilgrims in U.P.

[English]

SHRI TARA SINGH (Kurukshetra): A news item was there in the Paper yesterday about the brutal murder of 19 pilgrims and the matter was also raised yesterday. Sir, this is a very serious matter. We have learnt that some persons in U.P. are bent upon driving out all the farmers who are settlers there. I request that the Government should enquire into this matter.

[Translation]

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir I would like to present before the House a grave aspect of the issue which Hon. Shri Tara Singh has just now raised. A news report about the killed pilgrims say that they were made to get off a bus and taken into police custody a day before they were killed. Thereafter, they were taken to a guest House and kept there. The following day they were taken to two different ghats in

two groups and were killed in fake encounter.

Mr. Speaker, Sir, if the Uttar Pradesh police takes the innocent people into custody and kills them in fake encounter, which is nothing short of a genocide, it will have a terrible repercussion on the people of Punjab living in the entire country, especially the Sikhs. Already, we are witnessing killing of people for the last 6-7 years. Therefore, my submission is that since the U.P. police have lost our confidence, the officers responsible for this incident should be suspended and a C.B.I. inquiry should be ordered in this case to get to the truth because the story that has appeared in the newspaper is very awesome. Therefore, through this august House I demand that a CBI inquiry should be ordered to investigate the whole episode and its report be laid on the Table of the House, so that the entire House could see how innocent people were dragged from the buses and done to death. C.B.I. inquiry is a must to check recurrence of such incidents in future.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, yesterday we demanded that the Home Minister should make a statement on this .. (Interruptions) ..

We are very concerned about it. The Home Minister should make a Statement on this .. (Interruptions)

[Translation]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Speaker,

Sir, uniformity in education is essential for restructuring the country. In India, different types of education is imparted in different areas. The present day system of education is producing two classes of people—one is ruling class and the other is service class. As a result thereof, disparities are increasing. Democracy in the country is shaking and discontentment among the people is increasing. The extremist forces are fast rising in the country. The poor, backward classes and the people belonging to oppressed classes are losing faith in democracy. Therefore, if the country is to be saved, it is essential to bring about uniformity in education and electoral reforms in the country. Only then the country can be saved. .. (Interruptions)

[English]

SHRI BASUDEB ACHARIA : This is a very serious matter. What happened to that incident where 19 pilgrims were shot dead by the police? The Home Minister should make a statement .. (Interruptions) ..

I have also given a notice on a very important subject.

MR. SPEAKER : I will come to that.

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, the matter raised by Shri Buta Singh is very serious. The Government should take it seriously. I am raising another matter. .. (Interruptions)

SHRI BUTA SINGH : Mr. Speaker, Sir, you may direct the Government to make a statement in the House. You send a small team of the Members of Parliament there. A horrible news has appeared in the Times of India and nobody can remain silent after reading it. I want that you may direct the Government to make a statement.

SHRI RAM VILAS PASWAN

Mr. Speaker, Sir, this year is being celebrated as the birth centenary of Babasaheb Ambedkar. We had fixed the target in respect of clearing the backlog of posts reserved for Scheduled Castes and Scheduled Tribes for the years 1990, 1991 and 1992 and it was decided that the backlog upto the year 1991 would be cleared. But ever since our Government fell, no action has been taken in this direction. The members of the SC & ST Welfare Association of Indian Institute of Science, Bangalore are sitting on fast for the last five days and the condition of their leader Muttu Manikam is serious. According to a news report appearing in today's newspaper, the Government has imposed a ban on fresh recruitment. I feel that it would be a cruel joke. The Government is closing the doors of employment for the unemployed youth. I would like to know the steps being taken by the Government to achieve the target pertaining to the clearance of the backlog up to the year 1991?

We were going to introduce a bill in this House. Our Hon. Former Speaker is sitting by my side, he had announced that a bill would be introduced in the next session. This was

"legislation for reservation". Since the rules framed hitherto for the scheduled castes and scheduled tribes are backed only by Government orders, we demand that legislation to give them legal force should be introduced in the House in the current session itself and the backlog of quota should be cleared during the current year—'the Year For Social Justice'. The bill so brought should contain a provision to punish the officers found guilty on this score with imprisonment. We had drafted a bill on these lines for introduction in the House. The Government should introduce the bill in the current session itself and also see to it that it is passed. (*Interruptions*)

[*English*]

SHRI BUTA SINGH : Mr. Speaker, Sir, I want a clear direction from you to the Government of India, otherwise, this matter is going to be a matter of public agitation. It will be a worst kind of an agitation in Delhi. It is not a matter of any Party, it is a question where innocent people had been brutally killed after they had been kept in custody for one day. (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : Hon. Speaker, Sir, the matter raised by Shri Buta Singh and other esteemed Members in the House is naturally one which attracts not only immediate attention but the facts as alleged are really very shocking. Though we cannot say that we have all the facts and we can give a statement on that but I do agree that on this matter, the Government will try to get all the facts from the

Government of Uttar Pradesh and will try to see that whatever has gone wrong should be correct and if there is any lapse on anybody's part, adequate and proper action will be taken

(Interruptions)

SHRI BUTA SINGH : Mr Speaker, Sir, the Hon. Leader is duty bound to come to this House as soon as he is able to get the facts from the Uttar Pradesh Government, he must bring them before the House.

Sir, I demand that they should be brought before the House

SHRI ARJUN SINGH : That is not something on which I can say anything. But if the Hon. Speaker so desires and if the Hon. Member so feels, a Committee can be appointed and we will certainly help in that.

SHRI LAL K. ADVANI (Gandhi Nagar) : Mr. Speaker, Sir, the moment I read *The Times on India* yesterday, I felt extremely concerned because this incident happened perhaps three-four days earlier. My own opinion is that, even if, say, any of these persons were not bonafied pilgrims and they were terrorists on whose heads there was an award, even then that do not justify any killing. But, in this case, there have been two versions that have come till now. I thought that the Government, in the meanwhile, after the matter was raised yesterday, might be able to give us some account. On the one side, we have our own base in the Party. The U.P. Government is run by my Party. Therefore, I, as a representative of the Party, also owe a responsibility. Therefore, we decided that a team of facts finding of MPs

would be visiting those areas immediately and ascertaining whatever facts it can collect. The Government also has assured the House that they will find out the facts. But I would like to say, that, if the version published in the paper yesterday is true, it is a very serious matter and therefore proper action must be taken against whosoever is responsible. One can understand a situation that obtains in Punjab where excesses are committed here and there. But, so far as UP is concerned, I am very particular that if there is anything wrong, action must be taken (Interruptions).

SHRI BUTA SINGH : I talked to Shri Advaniji also. He was in complete agreement that a thorough probe should be made into this incident. The most startling aspect of this is that whatever they be, even if they were so called terrorists, they were in the custody of the police a day before this killing took place. Therefore, once they were in the custody of the police, the police had no business. And this encounter is a false encounter to the extent that the police brought them in trucks and jeeps; and they were made to stand as targets and the police killed them in a most cold-blooded manner. Therefore, the Leader of the House has been pleased to say, let there be a team of the Members of Parliament nominated by you.

The second thing is that the Government of India, as in the past, there has been a precedent, always comes to this House with the facts collected from the State Government. I would expect the Hon. Leader of the House to assure this House that they will give

a factual note, a factual statement to this House so that all of us can discuss it.

MR. SPEAKER : Now what has been said on the Floor of this House is known to all of us. Now, I think, it would be in the fitness of things to have a statement from the Government; and the Government will make a statement, as soon as possible. After a statement is received, with the agreement of all the parties, if it is necessary, a team can also be constituted, a group can be constituted with the agreement of all the parties. It can be done.

[English]

SHRI MANORANJAN BHAKTA (Andaman-Nicobar) : Mr Speaker, Sir, the previous Government headed by the late Shri Rajiv Gandhi had constituted an Island Development Authority, it was headed by the Prime Minister himself for the development of island territory of our country, reservation and protection of those areas, particularly for special type of problems which had to be tackled by the Island Development Authority. I am sorry to say, when Mr. V. P. Singh came to power, that Island Development Authority was scrapped. Now the problems of those remote areas are multiplying. Not only that, many facilities which the people were getting earlier, particularly the air services, the helicopter service the shipping services, all were withdrawn and only recently after the coming of this present Government the shipping service has started from Port Blair to Calcutta. Before that it was also suspended. That is why, I like to request the

Government once again to constitute the Island Development Authority in the same form which was prevailing earlier so that the remote island territories and backward areas could be looked after.

SHRI PALAI K. M. MATHEW (Idukki) : A highly explosive situation has developed in Kerala as a result of the massive and aggressive agitation of the farmers. These farmers are mainly the settlers in the backward mountain districts of Idukki and elsewhere. They have been demanding title deeds, Pattayams, for the lands which they have been possessing for the last quarter of a century. Now, they are on a war path. They demand a *de jure* recognition of their *de facto* possession of the lands which they have been holding for 25 years and more. Now, the Central Forest Department is putting up certain hurdles in terms of pure technicalities which are unreal and unsustainable. I request the Government to give clearance to the Government of Kerala so that this problem is amicably solved before it is too late and before it goes beyond control.

SHRIMATI MALINI BHATTACHARYA (Jadavpur) : India's dependence on imported technology has been a very severe strain on our foreign exchange whatever foreign exchange we have got, or we have not got, and also the domestic production of petroleum has been stagnating since early 1980s. In this situation, it is a matter of great concern that there seems to be a great delay and also negligence in tapping areas where there can be possible oil reserves. For instance,

there has been some seismic evidence according to which there could be rich oil reserves stretched over a ten kilometre wide belt across three districts, the three southern districts of West Bengal and since 1984 two attempts have been made to sink oil wells there and both the attempts have had to be abandoned. Unfortunately, the ONGC has not conducted any inquiry into either of these abandoned projects, as to why they had to be abandoned I would request the Government to take a serious look at this matter to conduct an inquiry and to see that possible oil wells are tapped. . . (Interruptions) Interested parties are stopping it, there is suspicion of sabotage

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum) : There are serious charges about this. Certain vested interests have sabotaged the drilling operations in these areas. This is not an ordinary matter.

MR. SPEAKER : Shri Tej Narayan Singh.

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Speaker, Sir, the Central Government had to give Rs 30 crore under the Siddarth Scheme for the development of Bhojpur district of Bihar. But not even a single penny has been released. Therefore, I would request the Central Government to release the same, so that the development work could start there.

SHRI CHANDUBHAI DESHMUKH (Bharuch) : Mr. Speaker, Sir, the law and order situation in my district Bharuch is deteriorating. There is looting and killing in broad daylight in Walia and Jhagaria Tehsils and

terrorism and naxalism is fast spreading. Trees worth over Rs one and a half crore have been cut in Walia Tehsil. Many complaints have been registered with the police but no action has been taken so far. 70 houses were set ablaze, 70 shops were looted and property worth Rs one crore was damaged in Ankaleshwar during the elections but the Gujarat Government has not paid even a single penny as compensation. 13 posts of Sub-inspectors are vacant in my district Bharuch. Mr. Speaker Sir, the police force is also inadequate there. During the last one year three collectors, three B.D.Os., three D.S.Ps and three S.D.Ms. have been transferred from Bharuch district. I would urge the Government to provide compensation to those whose property has been damaged during the elections.

[English]

SHRI RAMESH CHENNITHALA (Kottayam) : Sir, I would like to bring a serious issue to the notice of the Government. In today's *Hindustan Times* it is reported 'Plot to kill Seshan', which says :

"The State security sleuths have sounded their counterparts in Delhi about the possible entry of a top Babar Khalsa group led by Lt General Dharam Singh Kastiwal in the national capital with a view to kill Chief Election Commissioner

The plot to assassinate Mr. Seshan, who is believed to have messed up the Punjab elections, has been uncovered with the arrest of two close associates of Kastiwal by the Majitha Police. . ."

Sir, this a serious matter I request the Government to conduct an inquiry on this matter and also provide fool-proof security to Chief Election Commissioner

SHRI SIVAJI PATNAIK (Bhubaneswar) Sir I would like to bring to the notice of the Government a different type of killing that had taken place in Orissa. The findings of the one man Commission appointed by the Orissa High Court in 1988 had established now that large scale starvation deaths had taken place in Kalahandi District of Orissa. The Retired District Judge who constituted the one man Commission had further said that this was the usual attempt to suppress these starvation deaths inspite of the fact that the medical certificate had attributed the deaths to anaemia which is the inevitable result of lack of food for a long time.

Sir this is another type of killing. Now also the situation has not improved much. Because of deforestation by the administration backed contractors, continuous droughts, non availability of work in the interior areas and above all due to age-long exploitation of these people by the landlords and moneylenders, this has become a chronic problem in Orissa.

I would urge upon the Government and the Prime Minister to look into the problem with the urgency it demands and provide immediate relief for these starving people and at the same time to help the State Government to chalk out a plan immediately in order to remedy the situation.

SHRI HARADHAN ROY (Asansol) Sir, the Eastern Coalfields Ltd under Coal India Limited is drawing sand unscientifically from Damodar river for stowing sand in the coal mines. As a result, large scale erosion is taking place every day and night endangering the safety of lives and properties of a large number of villages like Pubra, Madanpur, Baska, Sreerampur of Andal P S Dt Burdwan West Bengal. In future this might endanger the Andal Railway Station and Durgapur Industrial Complex.

A joint committee was constituted by the Government of India where West Bengal Government and other experts were associated to go into the matter and suggest ways and means for its remedy. The Committee recommended some protective measures but the Eastern Coalfields Limited took no action as yet.

So I like to draw the attention of the Minister of Coal and Environment concerned to take immediate safety measures for the protection of the bank and also to safeguard the lives and properties of affected villages and its people.

SHRI BASU DEV ACHARIA
The World Bank in its report in the month of June 1990 had suggested three measures for re-structuring of financial and banking system of our country. The Government of India is in a haste to privatise or de-nationalise the banks which were nationalised in 1969. We all supported this move of the then Government when the banks were nationalised. After devaluation and transshipment of gold, in order to

satisfy the IMF masters, the Government of India is now to privatise the nationalised banks and the public sector which is considered to be the commanding heights of our economy. Both the Finance Minister and the Prime Minister are present. The Prime Minister will reply to the debate on the Motion of Thanks on the President's Address. So I would like him to clarify whether there was any instruction from the World Bank or the IMF to de-nationalise our nationalised banks and whether Government has already taken a decision to allow equity in the State Bank of India and other nationalised banks. So I demand that either the Finance Minister or the Prime Minister should clarify whether such a decision has been taken or not.

[*Translation*]

SHRI RAINATI SONKAR SHASTRI (Saidpur) : Sir, I would like to bring to your notice an important matter in few words about Eastern Uttar Pradesh. There is severe drought in 15—20 districts of Eastern Uttar Pradesh. The wells are drying up. There is no water in the tube wells. The canals are also dry because water is not released in these canals during the monsoons. Paddy has not been transplanted. The crops of Jwar, Moize and Bajra have withered away. The crop of *Javai* has been extensively damaged in over one lakh acre of land. I would like to request through you, the Hon Prime Minister and Shri Lal Krishna Advani, the leader of opposition and all in all of the Uttar Pradesh Government, that Eastern Uttar Pradesh is passing through a serious crisis and lakhs of people are

on the verge of starvation. They should immediately instruct to the State Government to provide relief immediately so that the people are saved from starvation (*Interruptions*)

MR SPEAKER. Whatever you are speaking, is not going on record

(*Interruptions*)

SHRI RAJENDRA AGNIHOTRI (Jhansi) : Mr. Speaker, Sir, I would like to bring to the notice of the House that inspite of serious economic crisis Uttar Pradesh Government is making untiring efforts to solve the drinking water problem and is engaged in relief works. The Centre is yet to release Rs. 3 thousand crore which has been sanctioned for various schemes but the former Chief Minister Shri Mulayam Singh Yadav never made any effort in this direction (*Interruptions*). The Uttar Pradesh Government is determined to solve these problems and therefore, I request the Hon Prime Minister to release Rs. 3,000 crore which is due to the Uttar Pradesh Government (*Interruptions*). My submission is the Centre should immediately release the due amount for various Schemes to the Uttar Pradesh Government as it would help in effectively dealing with the drinking water problem and the severe drought situation that the state is facing today (*Interruptions*)

SHRI CHHEDI PASWAN (Sasaram) : Mr Speaker, Sir, the economic situation in Bihar is critical for the past many years. Bihar was getting Rs. 70 crore from the Coal Sector alone every year. It was a main source of income for the State but now it is impossible

to bridge the deficit. Keeping in view the economic crisis in the State, I would request the Central Government to take decision on the proposal regarding increasing the rate of royalty on coal and issue notification at an early date as I am told it is pending before the Cabinet for approval.

SHRI KAMLA MISHRA MADHUKAR (Mothari) : Mr Speaker, Sir, there are about 4,000 technical assistants in medical colleges of Delhi and though their demands have been agreed to by the third and fourth Pay Commission, yet the Delhi Administration has not paid any attention to them and as a result they are on a strike with an eight point charter of demands. The position is that if their demands are not met, all the hospitals will have to close down. I want to draw the attention of the Hon Health Minister to the fact that Deans and Directors of the Medical College have agreed to their demands. Therefore, I request the Hon Health Minister to accept their demands and ask them to join duty. This is very essential and has been pending for quite sometime.

SHRI DAU DAYAL JOSHI (Kota) : Mr Speaker, Sir, Pakistan has been trying to spread hatred through false propoganda on Radio and Television in the border areas of the country in a systematic way for many years. Unfortunately, the Indian Radio and Television has not been able to counter it. Recently serial named 'Muquadama Kashmir Ka' was shown on the Pakistani Television these days. The people in Jammu are so agitated, that day before yesterday

they burnt the effigies of the Pakistani Prime Minister Nawaz Sharief and the markets remained closed for two days in protest. The Serial is making efforts for character assassination of Indian leaders and is trying to paint them in most objectionable manner. Therefore I would like to submit to the Minister of Information and Broadcasting to make arrangements to show better programmes on Television in comparison to Pakistan so that the people residing in border areas are not affected by Pakistani programmes.

[English]

SHRI KODIKKUNNIL SURESH (Adoor) : Mr Speaker, Sir, in Kerala South West, monsoon has set from 1-6-1991 accompanied by severe sea erosion, high velocity winds floods, land slides etc. The intensity of the rain still continues throughout the State.

My Constituency Adoor is a part of Quilon District. The landslide has highly affected areas like Orukunnu, Ottakkal in Themmala Panchayat. Because of this a lot of agricultural crops were damaged in that area. The landslide situation is still continuing.

May I request the Government of India to take necessary steps to send a central team to study conditions in the area affected by the landslide and take measure for protecting the lives of the people of the area. . . (Interruptions)**

[Translation]

MR SPEAKER : This is not going on record.

(Interruptions)

SHRI RAM NAGINA MISHRA (Padraura). Sir, I have given a notice under Rule 193 The Gorakhpur unit of the Fertilizer Corporation of India Limited situated in Gorakhpur division is the only major public sector undertaking in eastern Uttar Pradesh From 1968 to 1975 this unit utilized its production capacity to the maximum and earned pride of place among public sector undertakings in the country Presently its technology has become obsolete Due to erratic power supply delay in supply of raw material, delayed sanctioning of funds by the Centre for the annual overhaul of the plant and neglect on the part of the management, this unit has been running into losses for the last seven years But the management and the earlier Government paid little attention to it; as a result of which neither this unit has been expanded nor the new plant has been set up Unfortunately, there was an accident in the plant on 10th June, 1990 Since then the plant is lying closed Thousands of labourers have been rendered jobless (Interruptions)

MR SPEAKER · Please be brief you need not read the entire notice

SHRI RAM NAGINA MISHRA · The plant is closed for the last one year Thousands of people have been rendered jobless and agriculture in eastern UP has been adversely affected because this plant produces urea

I would like to state that a new plant should be set up there and till the new plant becomes operational, the existing plant should be restarted (Interruptions)

SHRI MADAN LAL KHURANA (South Delhi) : Sir, a story published on the front page of today's Navbharat Times and confirmed by the Hon. Minister says that the Government has imposed a ban on fresh recruitment in Central Government services. This step has been taken to reduce Government expenditure There is already a ban on recruitment in public sector undertakings There are five crore unemployed people in this country and yet this ban has been imposed in the name of cutting down Government expenditure The Hon Minister of State Shri Shantaram has said that such a proposal is under consideration. How can we talk of reservation when there are no jobs available ?

Shri Arjun Singh was talking of backward castes The Hon. Prime Minister and the Hon Finance Minister are present here and I would like to say that this issue has a direct bearing on the future of crores of Indian youth Has the Government taken any such decision because the Hon Minister's name appears in the story published in the newspaper ? (Interruptions)

SHRI RAM VILAS PASWAN : At least you can say whether this story about the Government imposing a ban is true or not . (Interruptions)

SHRI MADAN LAL KHURANA : This is not an ordinary matter. It concerns the future of the five crore unemployed people of this country So I would appeal to the Hon. Prime Minister or the Hon. Finance Minister to make a statement in this matter

[English]

MR. SPEAKER : Now, Papers laid on the Table. Shri Ashok Gehlot.

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, I want to draw the attention of the Prime Minister and the Minister of Commerce that 208 employees of Export Inspection Council have been declared surplus, they have been served with the notice of termination from their jobs. This is a very serious matter and I request the Prime Minister to look into it . (Interruptions) . .

The way the Commerce Ministry is winding up its offices, the Commerce Minister will himself become surplus one day. I do not want that to happen and I call upon the Government to immediately withdraw those orders of termination. . . (Interruptions)

MR. SPEAKER : I have gone to the other item now

12.45 hrs.

PAPERS LAID ON THE TABLE

(i) **Annual Report of and Review on the working of the Jute Manufacturers Development Council, Calcutta for 1989-90, etc.**

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufacturers Development Council, Calcutta, for the year 1989-90

along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufacturers Development Council, Calcutta, for the year 1989-90

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No 11 77/91]

(ii) **Notifications under the Major Port Trusts Act, 1963.**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts, Act, 1963 :—

- (i) G.S.R. 15(L) published in Gazette of India dated the 8th January, 1991 approving the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1991.
- (ii) G.S.R. 78(E) published in Gazette of India dated the 18th February, 1991 approving the Calcutta Port Trust (Recruitment of Heads of Department) Regulations, 1991.